

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 98 of 2013 &**  
**IA 270 of 2013**

**Dated : 16<sup>th</sup> September, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Punjab State Power Corporation Ltd. .... Appellant(s)**

**Versus**

**Punjab State Electricity Regulatory Commission .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Anand K. Ganesan**  
**Ms. Swapna Seshadri**

**Counsel for the Respondent(s) : Ms. Sikha Ohri for R-1**

**ORDER**

**IA No. 270 of 2013**  
**(Appl. for stay)**

Since we are posting the main Appeal along with the other connected Appeal No. 174 of 2012 on 25.09.2013 raising the same issues, we feel that no order need be passed in this I.A.

Accordingly, the I.A. is disposed of.

Post the main Appeal along with Appeal No. 174 of 2012 in another Bench on **25.09.2013**.

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

ts/vt